

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.273/MP/2021**

Subject : Petition under Section 79(1)(a) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 21.12.2018 executed between NTPC Limited and Uttar Pradesh Power Corporation Limited, seeking compensation due to increase in costs on account of change in rates of Goods and Service Tax amounting to a Change in Law event with respect to the Solar Power PV Project having Project capacity of 140 MW at Bihaur, Uttar Pradesh

Date of Hearing : 22.12.2022

Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioner : NTPC Limited (NTPC)

Respondent : Uttar Pradesh Power Corporation Limited (UPPCL)

Parties Present : Shri Adarsh Tripathi, Advocate, NTPC  
Shri Ajitesh Garg, Advocate, NTPC  
Ms. Anukriti Jain, Advocate, UPPCL  
Shri Aditya Singh, Advocate, UPPCL

**Record of Proceedings**

At the outset, learned counsel for the Petitioner pointed out that despite having been given ample opportunities, the Respondent, UPPCL filed its reply on maintainability as well as on the merit to the petition recently. Learned counsel accordingly prayed for time to file the rejoinder.

2. Considering the request of the learned counsel for the Petitioner, the Commission permitted the Petitioner to file its rejoinder within with three weeks with copy to the other side.
3. The Petition shall be listed for hearing on 14.2.2023.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**